

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-57(PB)/2018**

**IN THE MATTER OF:**

Bank of Maharashtra

.... Applicant/Petitioner

Vs.

Amrapali Leisure Valley Developers Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant : Mr. Ajay Kumar Jain, Adv.

For the Respondent : Mr. Dhruv Gandhi, Ms. Rati Tandon, Advocates

**ORDER**

Learned Counsel appearing for the parties submit that the matter is being heard on day-to-day basis in the Hon'ble Supreme Court and the matter is also posted for hearing today.

In view of above, matter is adjourned to 12<sup>th</sup> March, 2018.

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)  
HON'BLE MEMBER (JUDICIAL)**